

STATEMENT CORRECTING REPLY TO  
USQ. NO. 877 DATED 10th NOVEM-  
BER 1986 RE DECISION TO  
OPEN WHOLESALE CENTRES  
OF STEEL AUTHORITY OF  
INDIA LTD.

[English]

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : In answer to this question a typographical commission had taken place in the last line of English Version. The word 'not' was inadvertently left out. The last sentence should have read and may be corrected to read as under :—

“Approval has not so far been given to the Scheme.”

12.00 hrs.

[English]

PROF. MADHU DANDAVATE (Rajapur) : Sir, my Privilege Motion against Shri Sathe is pending...(Interruption.)

[Translation]

MR. SPEAKER : I shall look into it.

[English]

PROF. MADHU DANDAVATE : You have told me...(Interruptions).

[Translation]

MR. SPEAKER : I have allowed him, why are you interrupting ?

[English]

PROF. MADHU DANDAVATE : Let me first complete my submission.

MR. SPEAKER : What is your point of order, Sir ?

PROF. MADHU DANDAVATE : My point is you can go through the record...(Interruptions).

MR. SPEAKER : I will let you know, Sir.

PROF. MADHU DANDAVATE: When I enquired what had happened to my motion of privilege against Shri Sathe you told me, “I have sent you the reply from him”... (Interruptions).

[Translation]

MR. SPEAKER : I shall look into it and let you know.

[English]

PROF. MADHU DANDAVATE : You gave me the reply. I have given further documents to show that what he has said is not the policy of the Government... (Interruptions).

MR. SPEAKER : I will look into it.

PROF. MADHU DANDAVATE : So, that is a breach of privilege.

MR. SPEAKER : I will again look it up...(Interruptions).

[Translation]

MR. SPEAKER : Until I call you, how can you speak ?

[English]

PROF. MADHU DANDAVATE : My request is before the session is over, you should clear it.

[Translation]

MR. SPEAKER : How many times should I repeat that I shall look into it.

[English]

PROF. MADHU DANDAVATE : I do not want to disturb you...(Interruptions). I only say that before the session is over, kindly clear it.

[Translation]

MR. SPEAKER : I shall do it at the earliest. Yes, now you may speak.

[English]

SHRI SANTARAM NAIK : Sir, p-3 Orion spy planes are being used by United States using Pakistan as a base...(Interruptions).

[Translation]

MR. SPEAKER : Please give it in writing.

[English]

SHRI SANTARAM NAIK (Panaji) :  
Our entire border is in danger...(Interruptions).

[Translation]

MR. SPEAKER : I have listened to you.  
(Interruptions).

[English]

MR. SPEAKER : Now nothing will go  
no record...

(Interruptions)\*\*

SHRI T. BASHEER (Chirayinkil) : We  
have given a Calling Attention notice....  
(Interruptions).

[Translation]

MR. SPEAKER : Just listen, you have  
made your point, now please listen to me.

[English]

MR. SPEAKER : If you can listen  
properly, I have taken a note of what you  
have said. This thing has to be ascertained  
whether such facts are there or not. You  
cannot just take it for granted that anything  
which comes in the Press is right. I will  
look into it.

SHRI SAIFUDDIN CHOWDHARY  
(Katwa) : Everybody should know that it  
will come up in the House. Why the Govern-  
ment is not ready? It is a very serious  
matter.

MR. SPEAKER : Mr. Saifuddin, I have  
to ascertain the facts...

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY :  
We have been told that...(Interruptions).

MR. SPEAKER : That is why I said  
unnecessarily.

SHRI SAIFUDDIN CHOWDHARY :  
What unnecessarily?

MR. SPEAKER : I am saying that I am  
ascertaining the facts. I have taken note of  
it and I am going to ascertain the facts...

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY :  
It is a very serious matter...(Interruptions).

SHRI BHAGWAT JHA AZAD (Bhagal-  
pur) : Sir, Pakistan's base is being used.  
These facts are known, Sir. The AWACS are  
coming...(Interruptions).

MR. SPEAKER : Bhagwat Jha Ji, I  
have to ascertain the facts from the Govern-  
ment whether they are right or not, and if  
it is there, then there is no problem.

SHRI BHAGWAT JHA AZAD : What  
we want is an opportunity to speak about it.

MR. SPEAKER : I will never deny that  
opportunity.

SHRI BHAGWAT JHA AZAD : Yes,  
Sir. That is all right.

SHRI BASUDEB ACHARIA (Bankura):  
Sir, thousands of State Governments emp-  
loyees are assembling at Boat Club.....  
(Interruptions).

MR. SPEAKER : That is no point of  
Order at all. That has been discussed in  
a Private Member's Bill and others also.  
There is no problem and you can take it up  
again if you like. But there is no Point of  
Order.

SHRI BASUDEB ACHARIA : We want  
a discussion.

MR. SPEAKER : We have already dis-  
cussed it in the Private Member's Bill on  
the floor of the House.

AN HON. MEMBER : That is only a  
Private Member's Bill.

MR. SPEAKER : That is all right.  
Discussion is a discussion.

SHRI THAMPAN THOMAS (Maveli-  
kara) : Sir, there is a Constitutional crisis in  
Kerala...(Interruptions)

MR. SPEAKER : Mr. Thampan  
Thomas, will you please listen? That is a  
subjudice case and cannot be discussed.....

(Interruptions)

MR. SPEAKER : And that is a State  
subject.....

*(Interruptions)*

MR. SPEAKER : Nothing goes on record. I have not allowed these gentlemen...

*(Interruptions)\*\**

12.05 hrs.

*[English]*

## PAPERS LAID ON THE TABLE

**Review on and Annual Report etc. of Metal Scrap Trade Corporation Ltd., Calcutta for 1985-86 and National Mineral Development Corporation Ltd., Hyderabad for 1985**

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : I beg to lay on the Table a copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3258/86]
- (b) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1985-86.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-259/86]

**Review on and Annual Report etc. of National Aluminium Company Ltd. Bhubaneswar for 1985-86**

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1985-86.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3260/86]

**Notification under Essential Commodities Act and Review on and Annual Report etc. of Karnataka Agro-Industries Corporation Ltd., Bangalore for 1983-84 and Andhra Pradesh Agro-Industrios Corporation Ltd., for period ending 30.9.1984 etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table :—

- (1) A copy of the Fertilizer (Control) (Third Amendment) Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1160(E) 8n Gazettee of India dated the 21st October, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. See No. LT-3261/86].
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—